

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
First Appeal No. 78 of 2020

Ajit Kumar --- --- Appellant  
Versus  
Reema Prasad --- --- Respondent

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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Appellant: Ms. Piyushita Meha Tudu, Advocate

05 / 25.03.2021 Learned counsel for the appellant is allowed one week time after Holi holidays to remove the following surviving defects.

1. Parentage of sole respondent may be given.
4. Decree signed date is missing at para-1, aggrieved and prayer portion of the memo.

Office to place the file for inspection and removal of defects, on requisition being made, within this time.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**

Ranjeet/